

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 2499/2002

This the 24th day of September, 2002

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Smt. Kanta Chhablani
D/o Shri M.L.Chhablani
Senior Booking Clerk
Northern Railway
Tughlakabad.

(By Advocate: Sh. B.S.Mainee)

Versus

Union of India through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.
3. The Station Master,
Northern Railway,
Hazrat Nizamuddin Railway Station,
New Delhi.

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Applicant has sought the relief for quashing of the impugned orders of transfer dated 13.5.2002 because the respondents have failed to comply with the directions of the Tribunal to decide the representation of the applicant within two weeks after the receipt of the representation.

2. Facts as alleged by the applicant are that the applicant was issued a chargesheet and an enquiry was held and the transfer order is passed. In the enquiry applicant has been exonerated and this Tribunal's order has been passed and as a measure of punishment applicant was transferred from one Division to the other Division of the Railways.

3. Applicant has also earlier filed an OA which was registered as No.1558/2002 wherein the same transfer order was challenged. The OA was disposed of with the directions to the respondents to the effect that the applicant shall make a representation before the competent authority within 2 days from the date of the order and the respondents shall dispose of the same within 2 weeks thereafter by passing a detailed and reasoned order to the applicant.

4. At this stage, learned counsel for applicant says that he wants to withdraw the OA. OA is dismissed as withdrawn.


(KULDIP SINGH)
Member (J)

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